

THE UTTAR PRADESH ADVOCATES WELFARE FUND
ACT, 1974
[U. P. Act No. VI of 1974]

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**THE UTTAR PRADESH ADVOCATES WELFARE FUND
ACT, 1974
(U.P. Act No. 6 of 1974)**

THE UTTAR PRADESH ADVOCATES WELFARE FUND ACT,
1974¹

[U. P. Act No. VI of 1974]

Amended by

U. P. Act no. 21 of 1988

U. P. Act no. 03 of 1999

U. P. Act no. 09 of 2003

U. P. Act no. 34 of 2021

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 28, 1974 and by the Uttar Pradesh Legislative Council on March 29, 1974.]

Received the assent of the Governor on April 16, 1974 under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette, Extraordinary* dated April 17, 1974.]

AN

ACT

To provide for the establishment and operation of a fund for the promotion of welfare of Advocates in Uttar Pradesh.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows :—

**Short title
and extent**

1. (1) This Act may be called the Uttar Pradesh Advocate Welfare Fund Act, 1974.

Definitions

(2) It extends to the whole of Uttar Pradesh.

2. In this Act, unless the context otherwise requires,—

[(a) “Advocate” means an Advocate enrolled on the roll of the State Bar Council and shall include the pleaders and other legal practitioners enrolled as such under the provisions of the Legal Practitioners Act, 1879]²;

(aa) “Bar Association” means a Bar Association affiliated to the State Bar Council;²

(b) “State Bar Council” means the State Bar Council of Uttar Pradesh constituted under section 3 of the Advocates Act, 1961 ;

(c) “Fund” means the Fund referred to in section 3 ;

[(cc) “member” means a member of the Scheme;]³

(d) “Trustees Committee” means the Committee constituted under section 3.

⁴ [(e) ‘Welfare Stamp’ means the stamp referred to in section 9;]

[(f) ‘Vakalatnama’ includes a memorandum of appearance or any other document by which an advocate is empowered to appear, act or plead before any court, tribunal, authority or person but does not include any Vakalatnama or memorandum of appearance filed on behalf of the Government or an officer representing the Government.]⁵

1. For S. O. R. see U. P. *Gazette* Extraordinary, dated April 17, 1974.

2. *Subs.* by s. 2 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

3. *Ins.* by s. 2 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

4. *Ins.* By s. 2 of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

5. *Ins.* by s. 2 of U.P. Act No. 21 of 1988 and *substituted* by s. 2 of U.P. Act No. 3 of 1999.

Objects of the fund

3.(1) For the following objects of general public utility, a charitable trust shall be created in respect of a Fund, to be constituted as hereinafter provided and to be called the Uttar Pradesh Advocates Welfare Fund, namely :—

(a) obtaining from the Life Insurance Corporation of India a policy of group life insurance of advocates up to the age of 60 year ;

(b) the provision of buildings for halls and libraries, [canteens, sheds and other facilities]¹for [Bar Associations]²or the making of contributions to [Bar Associations]² for the purposes of making such provision ;

[(bb) the organisation of Advocate Social Security Fund Scheme herein after referred to as the Scheme, for such advocates as become members of the Scheme;]³

(c) the organization of other scheme for the welfare of needy Advocates ; and

(d) such other objects as would, in the opinion of the Trustees Committee, improve the working conditions and facilities of Advocates.

(2) The Fund shall consist of:—

(a) all monies transferred to it under section 4 ;

(b) all contributions made to it by the state Bar council ;

(c) any voluntary donation or contribution made to the Fund by any Advocate, including any sum received from the Life Insurance Corporation of India on the death of an Advocate insured under the group life insurance policy where such Advocate had nominated the Trustees Committee as the person to whom the money secured by the policy shall be paid in the event of his death ;

(d) any grants made to the Fund by the State Government ;

(e) any sum borrowed under section 5 ;

(f) any profits or dividends received from the Life Insurance Corporation of India in respect of the policy of group life insurance of Advocates ;

(g) any interest or dividend or other return or any investment made in respect of any part of the Fund.

[(h) the sale proceeds of stamps transferred by the State Government in accordance with section 10;]⁴

[(i) all admission fees and annual subscriptions, for membership of the Scheme received in accordance with section 11 and interest, if any, thereon.]⁴

1. *Subs.* by s. 3 of U. P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

2. *Subs.* by s. 3 of U. P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

3. *Ins.* by s. 3 (a) of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

4. *Ins.* by s. 3(b) of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

(3) The Fund shall vest in and be held and administered by a Trustees Committee to be named the Uttar Pradesh Advocates Welfare Fund Trustees Committee, of which the following shall be the members, namely :-

(a) the Advocate-General of Uttar Pradesh, *ex-officio*, who shall be Chairman ;

(b) the Chairman, State Bar Council, *ex-officio*, or where that office is for the time being held by the Advocate General, an Advocate nominated [by him]¹ ;

[(bb) two members of the State Bar Council, elected by it.]²

(c) the Secretary to the state Government in the Judicial Department, *ex-officio*, who shall be Member-Secretary.

(4) [A member nominated under clause (b) of sub-section (3) shall hold office till the office of the Chairman State bar Council is held by the Advocate General, but he may at any time by writing under his hand addressed to the Chairman, resign his membership.]³

(5) The Trustees Committee shall be a body corporate with the name aforesaid, having perpetual succession and a common seal, with power to acquire and hold property, and may sue and be sued by that name.

(6) No act or proceeding of the Trustees Committee shall be questioned or deemed to be invalid by reason merely of any vacancy in or any defect in the constitution thereof.

**Transfer of
certain monies
to the Fund**

4. [(1) As soon as may be after the commencement of this act, an amount equivalent to the sums received by the state Bar Council on account of the deposits of stamp duty on certificates of enrolment paid by Advocates, together with interest actually earned thereon, shall be paid by it to the credit of the Fund, and such credit to the Fund shall discharge the state Bar Council of the liability in respect thereof to the state Government.

(2) An amount equivalent to the stamp duty deposit Advocates for certificates of enrolment with the State Bar Council in a financial year shall be transferred by the State Government to the Fund as soon as may be after the end of that financial year and such transfer shall discharge the State Government of its liabilities respect thereof, for that financial year.]⁴

**Financial
provisions**

5. (1) The Trustees Committee may, from time to time, borrow any sum required for the purposes of this Act.

(2) The monies in the Fund may be deposited in any scheduled bank or invested by the trustees Committee in loans and advances to any Corporation owned or controlled by the State Government or in such other manner as the state Government may from time to time direct.

(3) The Fund shall be deemed to be a local fund and be audited by the Examiner, Local Fund accounts, Uttar Pradesh.

1. *Subs.* by s. 3 (b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

2. *Ins.* by s. 3(b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

3. *Ins.* by s. 3 (c) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

4. Renumbered and *Ins.* by s. 4 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

Execution and authentication of instruments, etc.

6. All decisions and other instruments made and executed by the Trustees committee may be authenticated by the signature of the Member-Secretary; who shall also have the power to operate any bank account on behalf of the said Committee.

Power of the State Government to issue directions

7. The state Government may from time to time issue to the Trustees committee such directions as in its opinion are necessary or expedient for carrying out the purposes of this act, and it shall the duty of the Trustee Committee to comply with such direction.

Contribution by State Bar Council

[8. The State Bar Council shall contribute to the Fund rupees one lakh on the date of commencement of the Uttar Pradesh Advocates Welfare Fund (Amendment) Act, 1988.[***]¹

[Provided that any amount contributed by the State Bar Council under this section as it stood prior to the commencement of the Uttar Pradesh Advocate welfare fund (amendment)Act, 1998, shall not be refundable.]²

Welfare stamp on Vakalatnama

[9. (1) Every advocate shall affix on the Vakalatnamaaccepted by him a Welfare Stamp of the value of [ten rupees]³ and no Court, Tribunal,authority or person shall receive any Vakalatnamain favour of such advocate unless it is so stamped in addition to any stamp required under any other law for the time being in force.]⁴

(2) The value of the Welfare Stamp shall neither be taxable cost in the suit or proceeding nor be collected in any event from a party to such suit or proceeding.

(3) Any contravention of the provisions of sub-section (2) by any member shall disentitle him to the benefits of the Scheme and shall be deemed to be a misconduct and the Trustees Committee shall report the matter to the State Bar Council for appropriate action.

(4) Every Welfare Stamp affixed on a Vakalatnama under sub-section (1) shall be cancelled in the manner provided in section 30 of the Court Fees Act, 1870.

[(5) Where in any case the Welfare Stamp referred to in sub-section (1) is not affixed on the Vakalatnama or is not filed by any Advocate the Court shall not permit such Advocate for furthr proceeding in that case.]⁵

Printing and sale of welfare stamps

10. (1) The [Bar Council]⁶ shall cause to be printed Welfare Stamps for the purpose of this Act, in such design and such denomination as it thinks fit with the words "Welfare Stamp" printed thereon.

(2) The State Government shall control the distribution and sale of Welfare Stamps through stamp vendors appointed by it for the sale of court fee stamps or through such other agency as it may deem fit.

1. Omitted by s.5 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

2. Ins. by s.5 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

3. Subs. by s. 2 of U.P. Act No. 9 of 2003. (w.e.f. 11-07-2003)

4. Subs. by s. 6 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

5. Ins. by s.2 of U.P. Act No. 9 of 2003. (w.e.f. 11-07-2003)

6. Subs. by s. 7 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

(3) The State Government shall, at the close of every financial year transfer the sale proceeds of the Welfare Stamps after deducting the costs incurred in [printing (which shall be paid to the Bar Council)]¹ sale and distribution of the stamps to the account of the Fund.

(4) The State Government shall furnish to the Trustees Committee a Statement containing the number of welfare stamps [received from the Bar Council and sold, the details of costs deducted, [the cost of printing paid to the Bar Council]]² and the amount transferred under this section to the account of the Fund, within three months of such transfer.

[(5) The State Government may provide the services of Government Press for printing of welfare stamps on realizing the printing charges.]³

Provision in case of non-availability of Welfare Stamps

[**10-A** (1) Notwithstanding any thing contained in section 10, in case of temporary shortage of Welfare Stamps, the value of Welfare Stamps may be paid in cash to such subordinate officer or clerk of the court, tribunal, authority or person as may be specified by such court, tribunal authority or person and such sub-ordinate officer or clerk shall give a receipt for the same which shall be affixed on the Vakalatnama, and such affixation shall have the same effect as if the Welfare Stamp of that amount has been duly affixed in accordance with this Act.

(2) The subordinate officer or the clerk receiving the cash under sub-section (1) shall deposit it in the Treasury under such Head as the State Government may by notified order specify in this behalf.]⁴

Membership of the scheme

11. (1) Any advocate may apply to the Secretary, Trustees Committee in such form as may be prescribed, for admission as a members of the Scheme.

(2) Every applicant shall pay in the prescribed manner an admission fee of one hundred rupees in lump sum with the application.

(3) The Trustees Committee may, on receipt of the application and the admission fee, make such inquiry as it deems fit and shall either admit the applicant to the membership of the Scheme, or for reasons to be recorded in writing, reject the application and refund the amount paid towards admission fee :

Provided that no application shall be rejected unless the applicant has been given an opportunity of being heard.

(4) The membership of an applicant so admitted shall be deemed to have commenced on the first day of January of the year in which the application was made or the date of enrolment of the applicant as an Advocate, whichever is later.

1 Subs. by s. 7 (b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

2 Subs. by s. 7 (c) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

3 Ins. by s. 7 (d) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

4. Ins. by s. 8 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

(5) Every member of the Scheme shall pay in the prescribed manner an annual subscription for every calendar year on or before the thirty-first day of December of that year at the rate of —

(a) fifty rupees, where he has practised as an advocate for not more than 5 years;

(b) one hundred rupees, where he has practised as an advocate for more than 5 years but not more than 10 years;

(c) two hundred and fifty rupees, where he has practised as an advocate for more than 10 years.

“[Provided that the Government Advocates shall pay an additional amount of rupees fifty per annum with their annual subscription for every calendar year or part thereof during their tenure as Government Advocate;

Provided further that a member at his option may make one time payment of life subscription of rupees three thousand and in the case of his being Government Advocate rupees three thousand five hundred :

Provided also that the State Government may, after consultation with the Trustees Committee, by a notified order, vary the rates of annual and life subscription.]”

Explanation—For the purposes of this sub-section,—

(i) practice as an advocate includes practice as a pleader or other legal practitioner enrolled under the Legal Practitioners Act, 1879 or as an Advocate on the roll of any Bar Council constituted under the Advocates Act, 1961;

(ii) the period of practice shall be reckoned as on the first day of the calendar year for which the subscription is payable or the date of enrolment as a legal practitioner or an Advocate, whichever is later.

[(iii) “Government Advocate” means an Advocate engaged by the Government or a body, authority or corporation owned or controlled by the Government to represent it before a court, tribunal, authority or a person who received any amount by way of retainership or monthly allowance from the Government or such body, authority or corporation, as the case may be.]²

Cessation of membership and re-admission

12. (1) A member of the Scheme shall cease to be such member, if—

(a) he dies,

(b) his name is removed from the State Roll maintained by the State Bar Council;

(c) he resigns the membership;

(d) he is in arrears of annual subscription for a period of two years or more and the Trustees Committee after giving him an opportunity to show cause, terminates his membership.

1. Ins. by s. 9(a) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

2. Ins. by s. 9(b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

(2) An advocate who has ceased to be a member of the Scheme, may, on his written application and on payment of the arrears of annual subscription which he would have paid, if his membership had continued, together with interest thereon at the rate of eighteen per centum per annum, be re-admitted to the membership of the Scheme provided his name is restored or, as the case may be, continues on the State Roll maintained by the State Bar Council.

Payment from the Fund on cessation of membership

13.[(1) In the event of a death of member, his nominee or where there is no nominee, his legal heirs shall be paid from the Fund an amount calculated at the rate of rupees five thousand per annum for every completed year of his membership which shall not be less than rupees twenty five thousand and more than rupees one lakh fifty thousand.

Provided that in case of death of a member on completion of thirty years of membership, his nominee or legal heirs shall be paid rupees five lakhs in one lump-sum in the manner prescribed by the State Government.

(2) A member shall on ceasing to be a member under clause (b), (c) or (d) of sub-section (1) of section 12, shall be paid from the Fund,–

(i) if he resigns after twelve years and before twenty five completed years of his membership, an amount calculated at the rate of two thousand rupees per annum for every completed year of membership;

(ii) if he resigns after twenty five completed years of his membership, an amount calculated at the rate of five thousand rupees per annum for every completed year of membership subject to a maximum of rupees one lakh fifty thousand;

Provided that if he resigns after thirty completed years of his membership, such member shall be paid rupees five lakhs in one lump sum in the manner prescribed by the State Government.

(iii) if he ceases to be such member due to any other cause not covered by sub-section (1) or sub-section (2), an amount equal to the aggregate of his subscription paid by him and simple interest thereon at such rate as the Trustees Committee may, from time to time, fix.]¹

[(3) For a calculating the completed years of membership for the purposes of this section, every five years of practice at bar, if any, before admission of a member to the scheme shall be completed as one year of membership of the Scheme.]²

Restriction on alienation attachment etc. of interest of members

14. Notwithstanding any thing contained in any other law for the time being in force, the right or interest of any member of the Scheme or his nominee or legal heirs to receive any amount from the Fund under Section 13 shall not be alienated or charged and shall not be liable to attachment under any decree or order of any court.

¹ . Subs. by s. 2 of U.P. Act No. 34 of 2021 (w.e.f. 18-11-2021).

2. Subs. by s. 10 of U.P. Act No. 3 of 1999. (w.e.f.3-12-1998)

Special provisions for the member of the Scheme

[**14-A.** Where an Advocate who is a member of the Scheme under this Act as it stood immediately before the commencement of the Uttar Pradesh Advocates Welfare Fund (Amendment) Act, 1998, within two months of such commencement, opts not to continue as a member of the Scheme he shall be paid an amount to which he is entitled under section 13 as it stood before such commencement and such Advocate shall not be admitted again to the membership of the Scheme. If no such option is given such Advocate shall continue as a member of the Scheme.]¹

Protection of action taken in goodfaith

15. No suit, prosecution or other legal proceeding shall lie against the Trustees Committee, or any member or officer thereof in respect of anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.

Power to make rules

16. (1) The State Government may, by notification; make rules for carrying out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

“(a) the form and the manner in which application for membership of the Scheme may be made;

(b) the manner of payment of admission fee and annual subscription for the membership of the Scheme;

(c) the form and the manner in which the list of members of the Scheme shall be maintained and its copies or extracts shall be communicated to courts to enable them to ensure compliance of the provision of section 9;

(d) the form and the manner in which application for payment under section 13 shall be made and the procedure of inquiry, if any, to be made by the Trustees Committee for such payment;

(e) the form and the manner in which nomination to receive payment under section 13 may be made;

(f) any other matter which has to be or may be prescribed.”]²

¹ . Ins. by s. 11 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

² . Ss. 8, 9, 10, 11, 12, 13, 14, 15, and 16 inserted by s.4 of U.P. Act No. 21 of 1988.

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$\frac{1}{4}\frac{1}{2}$ /kkj 4 ds v/khu ml svUrfjr l Hkh /kujkf" k; k(

$\frac{1}{4}\frac{1}{2}$ LV/ ckj dkmil y }kkj ml sfn; s x; s l Hkh vfHknku(

$\frac{1}{4}\frac{1}{2}$ fdl h vf/koDrk }kkj fuf/k ea LoPNk l sfn; k x; k nku ; k vfHknku] ftl ds vUrxr l kefgd thou chek dh ikfyl h ds v/khu] fdl h chekdr vf/koDrk dh eR; qij Hkkjrh; thou chek fuxe l sikr dkbZ /kujkf" k Hkh gS tgka , d s vf/koDrk us U; kl h l febr dks , d k 0; fDr uke&fufnZV fd; k gks ftl s ml dh eR; q gks tkus dh n"kk ea ikfyl h }kkj l j f[kr /kujkf" k dk Hkqrku fd; k tk; xk(

$\frac{1}{4}\frac{1}{2}$ jkT; l jdkj }kkj fuf/k dksfn; k x; k dkbZ vuqku (

$\frac{1}{4}\frac{1}{2}$ /kkj 5 ds v/khu m/kkj yh x; h dkbZ /kujkf" k (

$\frac{1}{4}\frac{1}{2}$ vf/koDrkvla ds l kefgd thou chek dh ikfyl h ds l Ecl/k ea Hkkjrh; thou chek fuxe l sikr dkbZ ykHk vFkok ykHkA(vlg

$\frac{1}{4}\frac{1}{2}$ fuf/k ds fdl h Hkx ds l Ecl/k ea fd; s x; s fdl h fofu; kstu ij dkbZ C; kt ; k ykHkA vFkok vU; ifrykHkA

$\frac{1}{4}\frac{1}{2}$ jkT; l jdkj }kkj /kkj 10 ds vuq kj vUrfjr LVKEi dk foØ; vkxe(j⁴

$\frac{1}{4}\frac{1}{2}$ /kkj 11 ds vuq kj ; kst uk dh l nL; rk ds fy; s iklr l eLr i oš k Ohl vlg okf"kd plnk vlg ml ij C; kt] ; fn dkbZ gkA(j⁴

1- m0 iD vf/fu; e l 3]1999 dh /kkj 3 }kkj ifrLFkfiR Vinukad 03-12-1998 l siDRr $\frac{1}{2}$

2- m0 iD vf/fu; e l 3]1999 dh /kkj 3 }kkj ifrLFkfiR Vinukad 03-12-1998 l siDRr $\frac{1}{2}$

3- m0 iD vf/fu; e l 21]1988 dh /kkj 3 $\frac{1}{4}\frac{1}{2}$ }kkj c<k; k x; kA Vinukad 14-04-1989 l siDRr $\frac{1}{2}$

4- m0 iD vf/fu; e l 21]1988 dh /kkj 3 $\frac{1}{4}\frac{1}{2}$ }kkj c<k; k x; kA Vinukad 14-04-1989 l siDRr $\frac{1}{2}$

½ fuf/k , d , d h U; kl h l febr ea fufgr gkxh vlg ml ds }kjk /kr rFkk
izfU/kr gkxh ftl dk uke mUkj i nšk vf/koDrk dY; k.k fuf/k U; kl h l febr gkxh vlg
ftl eafuEufyf[kr l nL; gkxh vFkkZ~%&

¼ d½ egkf/koDrk mUkj i nšk i nsu] tks v/; {k gkxh (

¼ k½ v/; {k LVV/ ckj dkmfl y] i nsu] vFkok ; fn mDr in rRl e;
egkf/koDrk }kjk /kr gkxh rks [ml ds }kjk]¹ uke&fufnZV , d vf/koDrk(vlg

[¼ k½ LVV/ ckj dkmfl y ds nks l nL; tks ml ds }kjk fuokfpr gkxh²

½ l fpo] mUkj i nšk l jdkj] U; k; foHkx] i nsu] tks l nL; & l fpo gkxhA

[¼ mi /kkj ½ ds [k.M ¼ k½ ds v/khu uke&fufnZV dkbZ l nL; rc rd in
/kkj.k djsk tc rd fd LVV/ ckj dkmfl y ds v/; {k dk in egkf/koDrk }kjk /kr
gks fdUrq og fd l h Hkh l e; v/; {k dks l Eckf/kr LogLrk{kfjr y[k }kjk vi uh
l nL; rk l sR; kx&i= ns l drk gkxh³

½ U; kl h l febr mi; Dr uke l s "kk"or mUkj/kdkj okyh , d fuxfer
fudk; gkxh vlg ml dh , d l eku; emk gkxh rFkk ml s l Ei fUk vftZr djus vlg
/kkj.k djus dh "kDr gkxh] vlg mDr uke l s og okn i Lrqr dj l dskh rFkk ml ds
fo#) okn i Lrqr fd; k tk l dskA

½ U; kl h l febr ds fd l h dk; Z vFkok dk; bkg h ij dny bl dkj.k l s fd
ml ea dkbZ fjDr ; k ml ds xBu ea dkbZ nsk gkxh u rks dkbZ vki fUk dh tk; xh vlg u
ml svfof/k eku; l e>k tk; xhA

4—¼ bl vf/fu; e ds i jEk gkxh ds i "pkr~; Fkk'kD; "k?k LVV/ ckj dkmfl y
ds i kl vf/koDrkA }kjk HkrtZ ds i ek.k&i=la ij fn; s x; s LVei "k?d ds enns tek
/kujkf"r rFkk ml ij okLrfod : lk l svftZr C; kt dh /kujkf"r ds l ed{k ?kujkf"r] ml ds
}kjk fuf/k ea tek dh tk; xh vlg fuf/k ea bl i dkj tek gkxh ij LVV/ ckj dkmfl y
ml ds l Ecl/k ea jkT; l jdkj ds i fr vi usnf; Ro l smlekfpr gkxh tk; xhA

dfri; /u dk
fuf/k eavUrj.k

½ fd l h foUk; o"l ea LVV/ ckj dkmfl y ds i kl HkrtZ ds i ek.k&i=la ds
fy; s vf/koDrkA }kjk tek fd; s x; s LVei 'k?d ds l ed{k /kujkf"r] jkT; l jdkj
}kjk ml foUk; o"l dh l ekfdr ds i 'pkr~; Fkk'kD; 'k?k fuf/k ea vUrfr dh tk; xh
vlg , d k vUrj.k gkxh ij jkT; l jdkj] ml foRrh; o"l ds fy,] ml ds l ek ea vi us
nf; Ro l smlekfpr gkxh tk; xhA⁴

5—¼ U; kl h l febr] bl vf/fu; e ds iz kstufkZ vi f{kr /kujkf"r; kU foUk; micUk
l e; & l e; ij m/kj ys l drh gkxh

½ fuf/k dk /ku fd l h vuq fpr cd ea tek fd; k tk l drk gS vFkok
U; kl h l febr }kjk fd l h , d sfuxe dks tks jkT; l jdkj ds Lokfero vFkok fu; a.k ea
gkxh .k vFkok vfxe /ku ds : lk e vFkok , d h vU; jfr l s tS k jkT; l jdkj
l e; & l e; ij funs'k nš fofu; ktr fd; k tk l drk gkxh

½ fuf/k , d LFkkh; fuf/k l e>h tk; xh vlg ml dh l Eijh{k ij h{kd]
LFkkh; fuf/k y[kk] mRrj i nšk }kjk dh tk; xhA

1- m0 iD vf/fu; e l 0 3] 1999 dh /kkj 3¼ k½ }kjk i frLFkkfira Vnukad 03-12-1998 l siDr½

2- m0 iD vf/fu; e l 0 3] 1999 dh /kkj 3¼ k½ }kjk c<k; k x; kA Vnukad 03-12-1998 l siDr½

3- m0 iD vf/fu; e l 0 3] 1999 dh /kkj 3¼ k½ }kjk c<k; k x; kA Vnukad 03-12-1998 l siDr½

4- m0 iD vf/fu; e l 0 3] 1999 dh /kkj 4 }kjk i p% l f; kdr , oac<k; k x; kA Vnukad 03-12-1998 l siDr½

6—U; kl h l febr }kjk fy; s x; s rFkk fu'ikfnr l Hkh fu.kz rFkk l y[k l nL; l fpo ds gLrk[kj l s vf/ki ekf.kr fd; s tk l drs g\$ ftlga mDr l febr dh vlg l s fdl h cdl y[ks dk ipkyu djus dh Hkh "kfDr gksxA

l y[k vln dk fu"iknu rFk vf/ki ek.kdj.k vln

7—jKT; l jdkj U; kl h l febr dk\$ l e; & l e; ij] , d sfun'sk ns l drh g\$ tks ml dh jk; ea bl vf/kfu; e ds iz kstuka dks dk; kZlor djus ds fy; s vko"; d ; k b'Vdj gk vlg , d sfun'skka dk ikyu djuk U; kl h l febr dk drD; gksxA

fun'sk tlgj djus dh jKT; l jdg dh 'mDr

[8—LVV ckj dkmfl y] mRrj i nšk vf/koDrk dY; k.k fuf/k ¼ d kskku½ vf/kfu; e] 1988 ds ikjEHk ds fnukad dks fuf/k ea , d yk[k #i; {***}¹ vflknku djsxA

LVV ckj dkmfl y }kjk vflknku

[ijUrq bl /kjk d\$ t\$ s fd og mRrj i nšk vf/koDrk dY; k.k fuf/k ¼ d kskku½ vf/kfu; e] 1998 ds i mZ Fkh] v/khu LVV ckj dkmfl y }kjk nh x; h vflknku dh dkbZ /kujkf'k okfi l ugha dh tk; xhA]²

[9—¼½ iR; d vf/koDrk vius }kjk Lohdr odkyruek ij fdl h U; k; ky; ; k vf/kdj.k ; k fdl h vU; i kf/kdkjh ; k 0; fDr dks nkf[ky fd; s tkus okys odkyruek dh fLFkr eñl #i; }³ ds eW; dk dY; k.kdkjh LVKEi yxk; xk vlg dkbZ U; k; ky;] vf/kdj.k i kf/kdkjh ; k 0; fDr , d s vf/koDrk ds i {k ea dkbZ odkyruek xg.k ugha djsk tc rd fd ml ij rRI e; iDr fdl h vU; fof/k ds v/khu vi\$kr fdl h LVKEi ds vfrfjDr , d k LVKEi u yxk gkA]⁴

odkyruek ij dY; k.kdkjh LVKEi

½ dY; k.kdkjh LVKEi dk eW; fdl h ckn ; k dk; bkgH ea [kpZ ds : i ea fofu/kZj r ugha fd; k tk; xk vlg fdl h Hkh n'kk ea , d sokn ; k dk; bkgH ds i {kdj l s ol ny ugha fd; k tk; xhA

⅔ fdl h l nL; }kjk mi /kjk ½ ds micU/kk dk dkbZ mYyZku ml s ; kstuk ds yHk ds ofpr dj nsk vlg ml svopkj l e> k tk; xk vlg U; kl h l febr l epr dk; bkgH ds fy, ekeys dh l puk LVV ckj dkmfl y dks nsxA

¼½ mi /kjk ¼½ ds v/khu odkyruek ij yxk; k x; k iR; d dY; k.kdkjh LVKEi U; k; ky; Qhl vf/kfu; e] 1870 dh /kjk 30 ea micU/kr jhr l s jna fd; k tk; xhA

[⅝ tgl fdl h ekeys ea fdl h vf/koDrk }kjk mi /kjk ¼½ ea fufnZV dY; k.kdkjh LVKEi odkyruek ij ugha yxk; k tkrk g\$; k ml s nkf[ky ugha fd; k tkrk g\$ ogkU; k; ky; , d s vf/koDrk dks ml ekeys ea vxrj dk; bkgH dh vu[kk ugha nsxA]⁵

10&¼½ [ckj dkmfl y]⁶ bl vf/kfu; e ds iz kstuka ds fy, dY; k.kdkjh LVKEi , d h fMtkbu ea vlg , d s vdr eW; dk] t\$ k og mfpr l e> } ftl ij 'kcn ^dY; k.kdkjh LVKEi ** eñr gsk] eñr dj; xhA

dY; k.kdkjh LVKEi ds emZk vlg foØ;

½ jKT; l jdkj dY; k.kdkjh LVKEi ds forj.k vlg foØ; dk fu; æ.k U; k; ky; Qhl LVKEi ds foØ; ds fy; s vius }kjk fu; Dr LVKEi foØrkvk ds ek/; e l s ; k fdl h vU; vflkdj.k dsek/; e l } tks og mfpr l e> } djsxA

1- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 5 }kjk fudkyk x; kA fnukad 03-12-1998 l siDr½

2- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 5 }kjk c<k; k x; kA fnukad 03-12-1998 l siDr½

3- m0 iD vf/kfu; e l 0 9] 2003 dh /kjk 2 }kjk ifrLFkfirA fnukad 11-07-2003 l siDr½

4- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 6 }kjk c<k; k x; kA fnukad 03-12-1998 l siDr½

5- m0 iD vf/kfu; e l 0 9] 2003 dh /kjk 2 }kjk c<k; k x; kA fnukad 11-07-2003 l siDr½

6- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 7 }kjk ifrLFkfirA fnukad 03-12-1998 l siDr½

1/8½ jkT; I jdkj] iR; d foRrh; o"l dh l ekflr ij] dY; k.kdkjh LVkEi ka ds foØ; vxxe dk vlurj.k ml ea l s LVkEi ka ds [eæ.k 1/4 t l s ckj dkmfUl y dls Hkqrku fd; k tk; xk] foØ; vlg forj.k eamixr [kpZ dls dkVus ds i'pkr-fuf/k ds ydkk eadjsxA

1/4½ jkT; I jdkj , d s vlurj.k ds rhu ekl ds Hkhrj U; kl h l febr dks , d foj.k&i= iLr djxh ftl ea [ckj dkmfUl y l s iklr vlg cps x; s dY; k.kdkjh LVkEi ka dh l d; k] dkVx x; k [kpZ ckj dkmfUl y dls Hkqrku fd; k x; k eæ.k dk [kpZ]² vlg fuf/k ds ydkk ea bl /kjk ds vlurx vlurfjr /kujkf'k dk 0; kgn fn; k tk, xkA

[1/5½ jkT; I jdkj eæ.k iHkjk dh ol y h ij dY; k.kdkjh LVkEi ka ds eæ.k ds fy; sjkt dh; i d dh l ok; ainku dj l drh gA]³

[10-d 1/4½ /kjk 10 ea fdl h ckr ds glrs gq Hkh] dY; k.kdkjh LVkEi ka dh vLFkk; h deh dh n'kk ea dY; k.kdkjh LVkEi ka dk eW; U; k; ky;] vf/kdj.k] i kf/kdkjh ; k 0; fDr ds , d s v/khuLFk vf/kdkjh ; k fyfid dls ftl s , d s U; k; ky;] vf/kdj.k] i kf/kdkjh ; k 0; fDr }kjk fofufnZV fd; k tk;] udn Hkqrku fd; k tk l drk gS vlg , d k v/khuLFk vf/kdkjh ; k fyfid ml ds fy, , d j l hn nsk ftl s odkyruek ij pLlk fd; k tk; xk vlg , d s pLlk dk ogh iHkko gsk ekuls ml /kujkf'k dk dY; k.kdkjh LVkEi bl vf/kfu; e ds vuq kj l E; d~: i l spLlk fd; k x; k gA

dY; k.kdkjh
LVkEi dh
vuiyC/rk dh
n'kk eamcl/k

1/2½ mi /kjk 1/4½ ds v/khu udn iklr djusokyk v/khuLFk vf/kdkjh ; k fyfid ml s dkskxkj ea , d s 'kh'kd dš tš k jkT; I jdkj vf/kl fpr vknš k }kjk bl fufeÜk fofufnZV djj v/khu tek djsxA]⁴

11-1/4½ dkbZ vf/koDrk ; kstuk dk l nL; cuus ds fy,] l fpo] U; kl h l febr dks , d s i i = eš tš k fofgr fd; k tk;] vkonu dj l drk gA

; kstuk dh
l nL; rk

1/2½ iR; d vkonu] vkonu&i= ds l kfk , d l kš #i; s dh i dš k Qhl fofgr jhfr l s , d egr nskA

1/8½ U; kl h l febr vkonu&i= vlg i dš k Qhl iklr gkus ij , d h tlp dj l drh gS ftl s og vko'; d l e>s vlg ; k rks vkond dks ; kstuk dh l nL; rk ea l fefyr djsxh ; k , d s dkj.kka l š tš vfhkfyf[kr fd; s tk; xš vkonu-i= dks vLohdkj dj nsk vlg i dš k 'kYd ds i fr Hkqrku dh x; h /kujkf'k dks oki l dj nsk(

ijlurq dkbZ vkonu-i= rc rd vLohdkj ugha fd; k tk; xk tc rd fd vkond dks l quokbz dk vol j u fn; k x; k gA

1/4½ bl idkj l fefyr fd; s x; s vkond dh l nL; rk ml o"l dh] tc vkonu-i= fn; k x; k Fkk] igyh tuojh dks ; k vf/koDrk ds : i ea vkond ds ukeadu dsfnukad dš tš Hkh i'pkrorhZ gš i k jEHk gPZ l e>h tk; xhA

1/5½ ; kstuk dk iR; d l nL; iR; d dysMj o"l ds fy; s ml o"l ds bdrhl

1- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 7/4½ }kjk i frLFkfi rA fnukad 03-12-1998 l siDR½
2- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 7/4½ }kjk i frLFkfi rA fnukad 03-12-1998 l siDR½
3- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 7/4½ }kjk c<k; k x; kA fnukad 03-12-1998 l siDR½
4- m0 iD vf/kfu; e l 0 3] 1999 dh /kjk 8 }kjk c<k; k x; kA fnukad 03-12-1998 l siDR½

fnl Ecj dks ; k ml ds i nš

$\frac{1}{4}d\frac{1}{2}$ i pkl #i ; } tglaml us vf/koDrk ds : i l s 5 l s vuf/kd o"l ds fy; sfof/k 0; ol k; fd; k glš

$\frac{1}{4}k\frac{1}{2}$, d l s #i ; } tglaml us vf/koDrk ds : i ea 5 l s vf/kd fdUrq 10 l s vuf/kd o"l ds fy; sfof/k 0; ol k; fd; k glš

$\frac{1}{4}x\frac{1}{2}$ nls l s i pkl #i ; } tglaml us vf/koDrk ds : i ea 10 l s vf/kd o"l ds fy; sfof/k 0; ol k; fd; k glš dh nj l sokf"l pUnk fofgr jhfr l s nš kA

"[ijUrq l jdkjh vf/koDrk fuf/k ea vius okf"l pUnk ds l kfk , d s iR; d dysMj o"l ; k ml ds Hkx ds fy,] ftl ds nš ku og l jdkjh vf/koDrk jgk glš i pkl #i ; s i fro"l vfrfjDr /kujkf'k dk Hkqrku djxk(

"ijUrq; g vlg fd dkbZ l nL; vius fodYi ij vkt Hou plns ds : i ea rhu g tkj #i ; } vlg ; fn og l jdkjh vf/koDrk glš rks rhu g tkj i k p l s #i ; s dk , d eqr Hkqrku dj l drk gš

ijUrq; g vlg Hk fd jkT; l jdkj U; kl h l fefr l s i jke"l djus ds i 'pkr} vf/kl fpr vknš k }kjk okf"l vlg vkt Hou plns dh nj ea i f jorZu dj l drh gA**]1

Li"Vhdj.k & bl mi /kkj ds iz kstuka ds fy; &

$\frac{1}{4}d\frac{1}{2}$ vf/koDrk ds : i ea fof/k 0; ol k; djus ds vUrxZ fof/k 0; ol k; h vf/kfu; e] 1879 ds v/khu lyhMj ; k vU; fof/k 0; ol k; h ds : i ea ukekdfr ; k vf/koDrk vf/kfu; e] 1961 ds v/khu xfBr fdl h fof/kK ifj"kn- %ckj dkmfUl y% dh ukekoyh ea ntZ vf/koDrk ds : i ea fof/k&0; ol k; djuk Hk glš

$\frac{1}{4}n\frac{1}{2}$ fof/k 0; ol k; dh vof/k dh x.kuk ml dysMj o"l ds ftl ds fy; s plnk nš glš i fke fnol l s ; k fof/k 0; ol k; h ; k vf/koDrk ds : i ea ukekd ds fnukd l s bl ea tks Hk i 'pkroriz glš dh tk; xhA

"[rhu% fdl h l jdkjh vf/koDrk dk rkr; Z l jdkj ; k l jdkj ds Lokferok/khu ; k fu; a.kk/khu fdl h fudk; (i kf/kdkjh ; k fdl h fuxe }kjk fdl h U; k; ky;] vf/kdj.k i kf/kdkjh ; k fdl h 0; fDr ds l e{k ml dk i frfuf/kRo djus ds fy,] fu; qR fd, x, , d s fdl h vf/koDrk l s gS tš ; FkflFkfr l jdkj ; k , d s fudk;] i kf/kdkjh ; k fuxe l s fjVujf'ki ; k ekf l d HRRs ds : i ea dkbZ /kujkf'k i klr djrk glA**]2

12- $\frac{1}{4}\frac{1}{2}$; kstuk dk dkbZ l nL; , d k l nL; ughajg tk; xk] ; fn&

l nL; rk dh
l ekfr vlg
i q%ošk

$\frac{1}{4}d\frac{1}{2}$ ml dh eR; qgk tk; (

$\frac{1}{4}k\frac{1}{2}$ ml dk uke LV% ckj dkmfUl y }kjk j [ls x; s jkT; ukekoyh l s gV k fn; k tk; (

$\frac{1}{4}x\frac{1}{2}$ og viuh l nL; rk l s R; kx&i = ns nš

$\frac{1}{4}k\frac{1}{2}$ ml ds i kl nls o"l ; k bl l s vf/kd vof/k dk okf"l pUnk cdk; k gks vlg U; kl h l fefr ml s dkj.k crkus dk vol j nš ds i 'pkr- ml dh l nL; rk l ekfr dj nA

1- m0 iD vf/kfu; e l 0 3] 1999 dh /kkj 9 $\frac{1}{4}d\frac{1}{2}$ }kjk ijUrq c<k; s x; A fnukd 03-12-1998 l s iDr%

2- m0 iD vf/kfu; e l 0 3] 1999 dh /kkj 9 $\frac{1}{4}k\frac{1}{2}$ }kjk c<k; k x; kA fnukd 03-12-1998 l s iDr%

½½ fdl h , d s vf/koDrk dks tks ; kstuk dk l nL; ugha jg x; k gš ml ds fyf[kr vkonu&i= ij vlg , d sokfkd plns dsftl dk ml us Hkqrku fd; k gšrk ; fn ml dh l nL; rk cuh jgrh] cdk; s dk vlg ml ij vBkjg ifr'kr ifr o"l dh nj l s C; kt dk Hkqrku djus ij] ; kstuk dk i q% l nL; cuk; k tk l drk gš c'kr ml dk uke LVs/ ckj dlmful y }kjk j [ks x; s jkT; ukekoyh ea ; FkkfLFkfr] i mbr dj fn; k tk; ; k cuk jgA

“(13—¼½ fdl h l nL; dh eR; q gks tkus dh n'kk ea ml ds ukefun'krh ; k t gk dkbz ukefun'krh u gks ml ds fof/kd mRrjkf/kdkfj; ka dks fuf/k l s ml dh l nL; rk ds iR; d l Ei tjr o"l ds fy, i k g tkj #i; s dh nj l s l af.kr /kujkf'k dk] tks i Pphl g tkj #i; s l s vU; u vlg , d yk[k ipkl g tkj #i, l s vuf/kd gš Hkqrku fd; k tk; s kA

l nL; rk l ekr
gks ij fuf/k l s
Hkqrku

ijUrq; g fd rhl o"l dh l nL; rk i w l gks ij fdl h l nL; dh eR; q gks dh n'kk ea muds ukefun'krh vFkok fof/kd mRrjkf/kdkfj; ka dks jkT; l jdkj }kjk fofgr jhr l s, d eqr i k yk[k : i; s dk Hkqrku fd; k tk; s kA

½½ fdl h l nL; dks /kkjk 12 dh mi /kkjk ¼½ ds [k.M ¼[k] ¼x½ ; k ¼k½ ds v/khu l nL; u jg tkus ij fuf/k l s fuEufyf[kr izdkj l s Hkqrku fd; k tk; s k %

¼ d½ l nL; rk ds iR; d l Ei tjr o"l ds fy, nks g tkj #i; s i fro"l dh nj l s l af.kr /kujkf'k] ; fn og viuh l nL; rk ds l Ei tjr o"l ds ckjg o"l ds i'pkr~vlg i Pphl o"l ds i mZ R; kx&i= nrk gš

¼nks l nL; rk ds iR; d l Ei tjr o"l ds fy,] vf/kdre , d yk[k ipkl g tkj #i, ds v/; /khu i k g tkj #i; s i fro"l dh nj l s l af.kr /kujkf'k] ; fn og viuh l nL; rk ds l Ei tjr i Pphl o"l ds i'pkr~R; kx&i= nrk gš

ijUrq; g fd ; fn og viuh l nL; rk ds rhl o"l i w l djus ds i'pkr~R; kx&i= nrk gš rks , d s l nL; dks jkT; l jdkj }kjk fofgr jhr l s, d eqr i k yk[k : i; s dk Hkqrku fd; k tk; s kA

¼rhu½ ml ds }kjk l nL; v fHknku ds dY ; kx ds cjkj /kujkf'k] vlg ml ij , d h nj l s l k/kj.k C; kt] t k f d U; k l h l f e f r l e ; & l e ; i j f u ; r d j } ; f n o g , d s f d l u g h v U ; d k j . k k a l s t k s m i / k k j k ¼½ ; k m i / k k j k ½½ s v k P N k f n r u g š l n L ; u j g t k ; A]¹

[½½ b l /kkjk ds iz kstuka ds fy, l nL; rk ds l Ei tjr c"l dh l a . k u k d s f y , ; k s t u k d k l n L ; c u u s d s i m Z i R ; d i k o o " l d s f o f / k 0 ; o l k ;] ; f n d k b z g š d k ; k s t u k d h l n L ; r k] d s , d o " l d s : i e a l a f . k r f d ; k t k ; s k A]²

14—rRl e; i oYk fdl h vU; fof/k ea fdl h ckr ds gkrs gq Hkh] ; kstuk ds fdl h l nL; ; k ml ds ukefidrh ; k fof/kd okfj l ka dk /kkjk 13 ds v/khu fuf/k l s dkbz /kujkf'k i k l r d j u s d s v f / k d k j ; k f g r d k u r k s v U ; l Ø k e . k f d ; k t k , x k] u H k k f j r f d ; k t k ; x k v l g u f d l h U ; k ; k y ; d h f d l h f M Ø h ; k v k n š k d s v / k h u m l d h d p h z d h t k l d x h A

l nL; l e d s f g r
d s v U ; l Ø k e . k
d p h z b R ; k n i j
f u c l / u

¹. m0 i0 vf/fu; e l0 34] 2021 dh /kkjk 2 }kjk ifrLFkkfira Vmuid 18-11-2021 l siDr½

². m0 i0 vf/fu; e l0 3] 1999 dh /kkjk 10 }kjk ifrLFkkfira Vmuid 03-12-1998 l siDr½

[14—d&tglakbZ vf/koDrk tks bl vf/kfu; e dš tš k fd og mRrj i nš k ; lš uk ds l nL; vf/koDrk dY; k.k fuf/k ¼ ákkku½ vf/kfu; e] 1998 ds i k jEHk ds Bhð i nš Fkk] v/khu ; lš uk dk l nL; gš ,š i k jEHk ds nks ekl ds Hkhrj] ; lš uk dk l nL; u cus jgus dk fodYi nš k gš ogkam l s ,š h /kujkf'k ftl ds fy, og /kkjk 13 dš tš k fd og ,š i k jEHk ds i nš Fkk] v/khu gdnkj gš Hkqrku dh tk; xh vlg ,š k vf/koDrk i q% ; lš uk dh l nL; rk ea l ffe fyr ugha fd; k tk; xkA ; fn ,š k dkbZ fodYi ugha fn; k tkrk gš rks š k vf/koDrk ; lš uk dk l nL; cuk jgš xkA]¹

15—bl vf/kfu; e ; k bl ds v/khu cuk; s x; s fu; eka ds vuq j.k ea l nHko l s l nHko l s fd; s dh x; h ; k dh tkus ds fy; s vk'kf; r fdl h ckr ds l Ecl/k ea dkbZ okn] vfhk; lš u ; k x; s dk; Z dk vl; fof/kd dk; ðkgh U; kl h l fefr ; k ml ds fdl h l nL; ; k vf/kdkjh ds fo#) ugha l j{k.k glš xhA

16—¼½ jkT; l jdkj bl vf/kfu; e ds iz lš uk a dks dk; klor dju s ds fy; s fu; e cukus dh vf/kl puk }kj k] fu; e cuk l drh gA 'kDr

½½ i nš rhl 'kDr dh 0; ki drk ij i frdny i Hkko Mkys fcuk] ,š s fu; eka ea fuEufyf[kr l Hkh ; k fdUgha fo"k; ka dh 0; oLFkk dh tk l drh gš

¾d½ ii = ftl ea vlg jhfr ftl ds vuq kj ; lš uk dh l nL; rk ds fy; s vkonu&i = fn; k tk l drk gš

¼k½ ; lš uk dh l nL; rk ds fy; s i nš k Qhl vlg okf"kd plnk nus dh jhfr(

½x½ ii = ftl ea vlg jhfr ftl ds vuq kj ; lš uk ds l nL; ka dh l ph j[kh tk; xh vlg ml dh i fr; ka ; k mnAj.k U; k; ky; ka dks Hksts tk; xš ftl l s fd os /kkjk 9 ds mi cl/kka dk vuqkyu l quf'pr dj l dš

¾k½ ii = ftl ea vlg jhfr ftl ds vuq kj /kkjk 13 ds v/khu Hkqrku ds fy; s vkonu-i = fn; s tk; xš vlg ,š s Hkqrku ds fy; s U; kl h l fefr }kj k dh tkus okyh tlp] ; fn dkbZ gš dh i fØ; k(

¾¾½ ii = ftl ea vlg jhfr ftl ds vuq kj /kkjk 13 ds v/khu Hkqrku i klr dju s ds fy; s ukeadu fd; k tk; (

½p½ dkbZ vl; fo"k; ftl sfofgr fd; k tkuk gš ; k fd; k tk; A]²

¹. m0 ið vf/kfu; e l 0 3] 1999 dh /kkjk 11 }kj k c<k; k x; kA ½nukeð 03-12-1998 l siDr½
2-m0 ið vf/kfu; e l 0 21] 1988 dh /kkjk 4 }kj k /kkjk; a 8]9]10]11]12]13]14]15 ,oa 16 c<k; h x; hA